

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 621  
IB-2924/ND/2019

IA/2693/2021, IA/2130/2022, IA/2132/2022, IA/3162/2022,  
IA/5488/2022, IA/5688/2022

**IN THE MATTER OF:**

**Mr. Naveen Sachdeva (M/s. Jay Packaging)**

**...PETITIONER**

**Vs.**

**M/s. Magppie International Ltd.**

**...RESPONDENT**

**Section**

**U/s 9 of IB Code, 2016**

**Order delivered on 07.05.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Operational Creditor :**

**For the IT Department**

:Mr. Sunil Agarwal Sr Standing  
Counsel, Mr. Shivansh B Pandya  
Jr. Standing Counsel, Mr. Viplav  
Acharya Jr. Standing Counsel  
with Adv Utkarsh Tiwari

**For the Respondent/Corporate Debtor :**

**ORDER**

Due to paucity of time, matter is adjourned to **08.07.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**